

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 1148/(MAH)/2017
MA No. 433/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)



SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.10.2017

NAME OF THE PARTIES: Fortune Pharma Pvt.Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

File F.C.
S.13.1
10.10.17

S. No.	NAME	DESIGNATION	SIGNATURE
①	AMIR ARSIWALA	ADV for Corporate Debtor through IRP	
②	M/s. Khushboo Shah Rajani ILB MDP & PARTNERS.	Advocate for financial creditors (B)	

(Contd...)

M.A. No. 433/2017 IN C.P. No. 1148/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. On passing an Order under section 10 of the Code dated 28.08.2017 an Application has been moved by Financial Creditor viz. State Bank of India, however, today on the date of hearing the Learned Counsel of the Financial Creditor has made a statement at Bar that the grievance as raised in the Application is resolved by the IRP.
3. As a consequence, the Application M.A. No. 433/2017 now stood redundant and disposed of accordingly.
4. As per the provisions of the Insolvency Code, within 30 days a Report is expected from the IRP.
5. With these directions the Application is disposed of accordingly.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
03.10.2017
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Sd/-

M.K. Shrawat
Member (Judicial)